

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 211 OF 2018 &
IA NO. 995 OF 2018

Dated: 03rd October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Prasanna Kumar

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Balaji Srinivsan
Ms. Pallavi Sengupta for R-2

ORDER

We have heard learned counsel appearing for the Appellant and learned counsel appearing for Respondent No.2.

During the course of submissions, learned counsel appearing for the second Respondent filed a draft copy of Standard Format of Power Purchase Agreement for Rooftop Solar PV Plants with no metering. The same was taken on record.

Learned counsel appearing for the Appellant at the outset submitted that the clause 1.6(b) PPA would be executed subject to outcome of this Appeal

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant, it is needless to clarify that the Clause 1.6(b) would be subject to outcome of this Appeal.

Another two weeks' time is extended for compliance of the order dated 07.08.2018 i.e. by 18.10.2018.

List this matter on **24.10.2018**, as agreed by the learned counsel appearing for the Appellant and the second Respondent.

(S. D. Dubey)
Technical Member
Pr/pk

(Justice N. K. Patil)
Judicial Member